

In The Central Administrative Tribunal Jaipur Bench, Jaipur

CP No. 27/2001 (OA No. 101/2002)
AO/TAMP No.

Dally, G. M. Versus Dr. S. Narain & ors.

Date of Order	Orders
6.2.2002	Mr. S.D. Sharma - Counsel for the petitioner The learned counsel for the petitioner submits that the petitioner has been reinstated in service but he has not been paid consequential benefits. The petitioner shall define what consequential benefits he is entitled to and for that he may proceed separately by filing duly constituted OA. with the above observations, this Contempt Petition is disposed of. (H. O. GUPTA) ADMINISTRATIVE MEMBER (S. K. AGARWAL) JUDICIAL MEMBER

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